

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

(IB)-291(PB)/2017

**In the matter of:**

JK Laxmi Cement Limited

... Applicant

v.

Amrapali Leisure Valley Pvt. Ltd.

... Respondent

**SECTION:** Under Section 9 of the Insolvency & Bankruptcy Code.

**Order delivered on 23.11.2017**

**Coram**

R.VARADHARAJAN,  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,  
HON'BLE MEMBER (TECHNICAL)

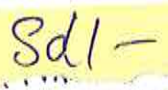
For the applicant:  
For the respondent:

For Corporate Debtors  
Mr. Dhruv Gandhi  
Ms. Rati Tandon.

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner seeks time to comply with the order of this Tribunal dated 16.11.2017. Taking into consideration the request a week's time is granted for compliance. Post the matter for hearing on 07.12.2017.

  
(DEEPA KRISHAN)  
MEMBER(TECHNIAL)

  
(R.VARADHARAJAN)  
MEMBER(JUDICIAL)

\*KCS\*